

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1350/(MAH)/2017

CORAM:

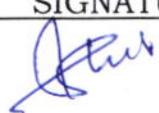
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES: Burger King India Pvt.Ltd
V/s.
Express Way Truck Terminus Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25.	Ashok Singh 1/b Subhan Mussen 1/b. Ashok Singh.	Adv for Corporate Debtor	
	Disha Ponde ilb India Law	Adv for Operational Creditor	

ORDER
C.P. No. 1350/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. This is the Petition in respect of the debt of Rs. 15,83,836/- and the Respondent Debtor has not placed any evidence objecting the debt.
3. The Petitioner has placed on record the evidence of delivery of Notice of demand and the Petition in question. The name of the IRP has also been proposed.
4. Prima facie it appears that the Petition can be admitted, however, from the side of the Learned Representative is seeking Two Weeks time to settle the disputed amount. Two Weeks time granted to settle the disputed amount.
5. The Respondent Debtor is also directed that any Director in person be present on the next date of hearing. To be listed for hearing on **27.11.2017**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

06.11.2017
ah

Sd/-

M.K. Shrawat
Member (Judicial)